THE MADRAS ESTATES LAND (ODISHA AMENDMENT) ACT, 1944

(19th May 1944)

AN ACT TO AMEND THE MADRAS ESTATES LAND ACT, 1908.IN ITS APPLICATION TO THE PROVINCE OF ODISHA.

WHEREAS it is expedient to amend the Madras Estates Land Act, 1908 in its application to the Province of Orissa for the purpose hereinafter appearing;

It is hereby enacted as follows:-

Short title and commencement.

- 1. (1) This Act may be called the Madras Estates Land Madras Act (Orissa Amendment) Act, 1944. I of 1908
- (2) It shall be deemed to have come into force on the 18th June 1943.

Amendment of section 172. Madras

2. In section 172 of the Madras Estates Land Act, 1908 (hereinafter referred to as the said Act) the explanation shall Act I of 1908 be omitted.

Insertion of 172A in Madras Act I of 1908.

3. After section 172 of the said Act the following section new section shall be inserted, namely :-

Disposal of applications where Revenue Commissioner has heard appeal.

- "172A. Notwithstanding anything contained in section 172, when the Revenue Commissioner has heard an appeal under section 171 and an application for revision is made in the same matter under section 172, the application shall be referred to a Commission consisting of the Revenue Commissioner and two other persons appointed by the Provincial Government from among the following classes of persons, namely,-
- (a) members of the Indian Civil Service of ten years' standing, (b) members of the Orissa Provincial Service of fifteen years' standing, (c) retired members of the Orissa Provincial Civil Service, or (d) persons qualified for all pointment as judges of High Court under sub-section (3) of section 220 of the Government of India Act, 1935. Such Commission shall, in the matter of any application referred to it as aforesaid, exercise the powers conferred on the Board of Revenue by section 172.

Temporary amendment of meetion 172, Madras Act I of 1908.

- 4. During the period of two years commencing on the 18th June 1943, the said Act shall have effect as if in section 172 Madras Act
- (a) for the words "two years" wherever they occur the words "four years" had been substituted, and
- (b) after the proviso the following further proviso had been inserted, namely:-
- " Provided further that every application for a direction under this section made after two years from the date of final publication or republication, as the case may be, shall be dismissed.

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